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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 1928/2004

New Delhi, this the 11th day of August, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

1. Smt. Bhagirathi
working as Staff Nurse in Medial Care Unit
GLNS, Delhi Gate, Social Welfare Department
New Delhi.
2. Smt. Radha Lahiri
working as Staff Nurse in Medical Care Unit
Nirmal Chaya Complex, Nari Niketan, Hari Nagar
New Delhi.
3. Smt. Indu Solomon
working as Staff Nurse in Medical Care Unit
Nirmal Chaya Complex, Nari Niketan, Hari Nagar
New Delhi.

...Applicants

(By Advocate Sh. Yogesh Sharma)

V E R S U S

NCT of Delhi through

1. The Chief Secretary
New Sectt., New Delhi.
2. The Director
Directorate of Social Welfare
Govt. of NCT of Delhi
Kasturba Gandhi Marg
New Delhi.

...Respondents

O R D E R (ORAL)

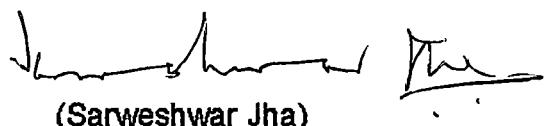
Heard the learned counsel for the applicant.

2. He has submitted that the case of the applicants is identical with the one which has been decided by the Tribunal vide OA 1566/95 with a direction to the respondents that the three allowances, namely, Uniform Allowance, Nursing Allowance and Washing

S. M.

Allowance be allowed to the applicant in the said OA from the date of filing of the said OA as per the admissible rates vide Circulars issued by the Govt. of India from time to time. It has also mentioned by the learned counsel that while the applicant in the said OA retired before she could be given the benefit of the directions of the Tribunal allowing the payment of the said allowances to her and, therefore, she could not file a Contempt Petition against the respondents, the respondents have not appealed against the said decision of the Tribunal in the High Court and, therefore, it has attained finality. He has, therefore, claimed that the benefits as given to the applicant in the said OA may also be extended to the applicants in the present OA as they are similarly placed. Applicants have also submitted a representation in the matter to the respondents, a copy of which is placed at Page 11-12 of the OA. But the same has not been disposed of by the respondents till date.

3. Having considered the submissions of the applicant and his learned counsel, I am inclined to dispose of this OA at the admission stage itself with a direction to the respondents to consider the representations of the applicants as are pending with them together with this OA, treating the same as a supplementary representation filed by the applicants, with reference to the relevant instructions on the subject as issued by the Govt. of India from time to time vide different Circulars of theirs and also those of the NCT of Delhi and to grant the same if, on examination/verification, it is found that the case of the applicants is similar to the one as has been decided by this Tribunal vide the OA as referred to hereinabove. The respondents are further directed to complete the above exercise within a period of three months from the date of receipt of a copy of this order.



(Sarweshwar Jha)
Administrative Member

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